

# IT Act Notification No 240

THE GAZETTE OF INDIA

EXTRAORDINARY

**Part II - Section 3, Sub-Section (i)**

MINISTRY OF COMMUNICATIONS AND INFORMATION

TECHNOLOGY

(Department of Information Technology)

**ORDER**

New Delhi, the 25th March, 2003

G.S.R.240(E)

In exercise of the powers conferred by Sub-section (1) of Section 46 of the Information Technology Act, 2000 (21 of 2000), the Central Government hereby makes the following order/appointments viz-

1. Whereas Sub-section (1) of the Section 46 makes provision for appointment of one or more Adjudicating Officers not below the rank of Director to the Central Government and Sub-section (3) requires that such an officer should possess experience in the field of Information Technology and legal or judicial experience as may be prescribed by the Central Government and whereas such experience necessary for appointment as Adjudicating Officer has been notified by the Central Government as per the Gazette Notification for Information Technology Rules, 2003 under the short title Qualification and Experience of Adjudicating Officer and Manner of Holding Enquiry vide Gazette Notification G.S.R. 220(E) dated 17th March, 2003.

2. Further, whereas the Secretary of the Department of Information Technology of each of the States or Union Territories are normally not below the rank of Director and possess the requisite experience in the field of Information Technology and also possess legal/judicial experience as required, therefore the Secretary of Department of Information Technology of each of the States or of Union Territories is hereby appointed as Adjudicating Officer for the purpose of the Information Technology Act, 2000.

3. The Department of Information Technology of each of the States or of Union Territories shall provide the infrastructure and maintain the records of the matters handled by Adjudicating Officer functioning in the States/Union Territories.

[F.No. 2(8)/2000-Pers.I]

(S. Lakshminarayanan), Additional Secretary